

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. No.303 OF 2002
IN
O.A. No.3455 OF 2001

6

New Delhi, this the 13th day of August, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

Dr. S.K. Bhatnagar
C/o Shri M.L. Bansal
F-37, Vikaspuri,
New Delhi-110018.Applicant
(By Advocate : Shri S.K. Sinha)

Versus

1. Govt. of NCT of Delhi
through Chief Secretary, Delhi Secretariat,
I.P. Estate, New Delhi-110002.
2. The Principal Secretary,
Health and Family Welfare Department
Govt. of NCT of Delhi
Delhi Secretariat, I.P. Estate, 9th Floor,
New Delhi-110002.
3. Director of Health Services
Directorate of Health Services,
F-17, Karkardooma, Delhi.
4. Medical Superintendent,
Rao Tula Ram Hospital,
Jaffarpur, New Delhi-110017.Respondents
(By Advocate : Shri Harvir Singh)

ORDER (ORAL)

JUSTICE V.S. AGGARWAL, CHAIRMAN:

We have heard learned counsel for the parties.

The Original Application of the applicant was dismissed as per his own pleadings in the Original Application. After the decision of this Tribunal, the Original Application cannot be amended. Therefore, at this stage, there is no good ground to review. RA 303/2002 is dismissed.

V.K. Majotra

(V.K. MAJOTRA)
MEMBER (A)

V.S. Aggarwal

(V.S. AGGARWAL)
CHAIRMAN

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